

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 214 of 2014 &
IA-334 of 2014**

Dated : 5th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**PTC India Ltd.Appellant(s)
Versus
Punjab Electricity Regulatory Commission & Ors.
.....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Apoorva Misra
Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
for PSPCL
Mr. Tarun Johri
Mr. Ankur Gupta for R.2**

ORDER

It is reported that the connected matter being Appeal No. 168 of 2014 has already been admitted.

Therefore, Admit. Issue notice. Mr. Tarun Johri, the learned counsel takes notice on behalf of Respondent No.2 and Mr. Anand K. Ganesan, the learned counsel takes notice on behalf of Respondent No.4. Notice to be issued to the other Respondents returnable on 17.09.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **17.09.2014** along with Appeal No. 168 of 2014.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson